## CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 446 of 1995

Allahabad this the O5th day of June 1997

Hon'ble Mr. Justice B.C. Saksena, Vice Chairman

- Union of India through Superintendent Post Uffices, Pithoragarh.
- Sub Divisional Inspector, Post Office, Berinag,
   Pithoragarh.

  Applicants

## By Advocate Km.S. Srivastava Versus

1. Workmen Compensation Commissioner, Pithoragarh

2.

- 2. Smt Deoki Devi, W/o Late Shri Govardhan Bhatt.
- Km. Heema, aged about 8 years, D/o
   Late Govardhan Bhatt.
- Km. Prema, aged about 5 years, D/o
   Late Govardhan Bhatt.
- Master Dinesh, aged about 3 years, S/o
   Late Govardhan Bhatt.
- Km. Vimla, aged about one year
   D/o Late Govardhan Bhatt.

Respondents from sl.no.2 to 6 all are R/o Village Surkhet, Koteshwar, Berinag, Tehsil-Didihar, Pithoragarh.

Respondents

By Advocate Sri Manoj Tiwari

## ORDER (Oral)

By Hon'ble Mr. Justice B.C. Saksena, V.C.

This O.A. has been filed challenging the award dated O3.2.1995 passed by the Workmen Compensation

Commissioner, Pithoragarh-respondent no.1.

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- In view of the recent decision of the Hon'ble Supreme Court and the fact that a statutory remedy of appeal against the award under the Workmen Compensation Act is provided under Section 30 of Workmen men Compensation Act before the Hon'ble High Court the O.A. will not be cognizable by this Tribunal. Accordingly the O.A. is dismissed as not maintainable.
- 3. Nothing in this order, however, shall preclude the applicant from seeking redressal against the award in a proper forum in accordance with law.

Member (A)

Vice Chairman

/M.M./